

[Kumari Sushila Tiriya]

Sir, I, being a tribal girl, may point out that tribal literacy ratio is very poor as compared to general women literacy ratio. It is only 8.04 per cent as against 24.82 per cent in general women literacy. Therefore, the Ministry should provide more and more educational facilities, namely, girl hostels, girl colleges, etc. in the tribal areas.

There is no dowry system in tribal areas and hence there are no dowry deaths also. If one girl is educated, the whole family is educated later on. Therefore, the Education Department should take care of the education in tribal areas, especially of tribal girls.

Lastly, Sir, the Scheduled Castes and Scheduled Tribes Commission was set up in 1986 to look after the interests of Scheduled Castes and Scheduled Tribes people. My suggestion is that this commission may be separated into two commissions as the problems of Scheduled Castes and Scheduled Tribes are totally different from each other. The tribal people's problems are culturally and socially different from that of the Scheduled Castes. Therefore, the problems of each community can be looked after better if the Government would set up Scheduled Castes Commission and Scheduled Tribes Commission separately. The Madras High Court has also observed the same under Articles 330, 332, 335, 341 and 342 and highlighted that the tribal situation is very different from that of the Scheduled Castes and so why two commissions could not be set up separately. As already we are spending crores and crores of rupees for the benefit and upliftment of Scheduled Castes and Scheduled Tribes people. We should do this.

With these words I thank you very much, Sir.

16.41 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Eighty-fifth Amendment) Bill, 1994, which has been passed by the Rajya Sabha, in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on the 24th August, 1994."

16.41½ hrs.

[English]

CONSTITUTION (EIGHTY-FIFTH AMENDMENT) BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Constitution (Eighty-fifth Amendment) Bill, 1994, as passed by Rajya Sabha on the 24th August, 1994.
